

HIGH COURT OF MANIPUR
AT IMPHAL

NOTIFICATION

Imphal, the 20th June, 2025

No. HCM/1/96/BENCH: In supersession of all earlier notifications in this regard, it is hereby informed to all the learned members of the Bar and litigants that Hon'ble The Chief Justice is pleased to constitute following Benches to deal with the subjects given in the table below w.e.f. 07.07.2025:-

Name of Bench	Subject Matters
DIVISION BENCH	
The Chief Justice's Division Bench	All matters which are to be heard by a Division Bench
SINGLE BENCH - I	
Hon'ble The Chief Justice	1) CRP(CRP Art.227)
	2) Arb.P(J2)
	3) Arb. App
	4) Election Petitions
	5) Transfer Petitions (C) & (Cril.)
	6) Specially ordered cases.
	7) Contempt cases
	8) Matters not listed before any other Courts
SINGLE BENCH – II	
Hon'ble Mr. Justice A. Bimol Singh	1) WP(C)s – Service Matters
	2) All civil matters including RFAs & RSAs
	3) Election Petitions
	4) LA
	5) Contempt Cases
SINGLE BENCH - III	
Hon'ble Mr. Justice A. Guneshwar Sharma	1) WP(C)s – other than service matters
	2) All Cril. matters
	3) Election Petitions
	4) Contempt cases

Note:

1. Civil Contempt Cases shall be listed before the Hon'ble Judge who has **NOT** passed the order that is the subject matter thereof.
2. Civil Contempt Cases of the order passed by the Hon'ble Chief Justice shall be listed before a Division Bench without the Hon'ble Chief Justice.
3. Civil Contempt Cases of the order passed by Division Bench shall be listed before the Division Bench of the Hon'ble Chief Justice and another Judge who was not a member of the Division Bench which passed the order.
4. Civil Contempt Cases of the order passed by Division Bench of HMJ A. Bimol Singh and HMJ A. Guneshwar Sharma shall be listed before the Division Bench of the Hon'ble Chief Justice and HMJ A. Bimol Singh.
5. All Judgment/Order reserved matters and part heard matters shall continue to be heard/dealt by the same Bench.
6. Hon'ble Judges sitting in Hon'ble Division Benches, after exhausting their lists, may sit singly for taking up Single Bench cases.
7. Matters may also be listed before any Bench as per the order of the Hon'ble Chief Justice.
8. In the event Division Bench matters cannot be listed for hearing before the regular Bench as per the dates given, they will be listed on the immediately succeeding Friday. Interim orders in such matters shall stand extend till the next actual hearing.

By Order etc.

Sd/-

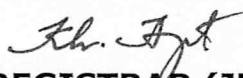
(KH. AJIT SINGH)
REGISTRAR (JUDL.)
HIGH COURT OF MANIPUR

Imphal, the 20th June, 2025

Endt. No. HCM/1/96-BENCH/ *12639 - 56*

Copy to:

1. *The Principal Secretary to Hon'ble The Chief Justice, High Court of Manipur.*
2. *The Private Secretary to Hon'ble Mr. Justice A. Bimol Singh, High Court of Manipur.*
3. *The Private Secretary to Hon'ble Mr. Justice A. Guneshwar Sharma, High Court of Manipur.*
4. *The Advocate General, Government of Manipur.*
5. *The Chairman, Bar Council of Manipur.*
6. *The Registrar General, High Court of Manipur.*
7. *The Registrar (Admn.)/(Vigilance), High Court of Manipur.*
8. *The Government Advocates, Government of Manipur.*
9. *The Deputy Solicitor General of India, High Court of Manipur.*
10. *The President, High Court Bar Association, Manipur.*
11. *The President, AMBA, Manipur.*
12. *All the Joint Registrars, High Court of Manipur.*
13. *All the Deputy Registrars, Language Officer, High Court of Manipur.*
14. *All the Assistant Registrars/Court Managers Gr. II, Librarian, High Court of Manipur.*
15. *The System Analysts, High Court of Manipur.*
- *He is requested to upload the same on official website.*
16. *All the Superintendents/Court Officers/Stamp Reporter/Protocol Officer, High Court of Manipur.*
17. *All the Court Masters, High Court of Manipur.*
18. *The Concerned/Guard File.*


REGISTRAR (JUDL.)
HIGH COURT OF MANIPUR
